

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 03.10.2012

OA No. 696/2012

Mr. S.K. Saksena, counsel for applicant.

Heard learned counsel appearing for the applicant.

2. By way of filing the present O.A., the applicant has prayed that by an appropriate order or direction, the office order dated 24.09.2012 (Annexure A/1) may be quashed and set aside and further prayed that the respondents may be directed to hold a fresh fact finding committee not comprising of the respondent no. 4, Col. B.M Sharma and Smt. Sonal Sharma and to submit a fresh and fair report to the respondent no. 2 for taking afresh decision regarding initiation of summary enquiry against the applicant, if at all required.
3. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has filed a representation dated 30.09.2012 (Annexure A/12) before the respondent-department, which is still pending for consideration before the respondents.
4. Since the applicant has filed the representation before the respondents only few days back i.e. on 30.09.2012 (Annexure A/12), the applicant was required to give a reasonable time to the respondents for deciding the same.
5. Be that as it may, in the interest of justice, it is expected from the respondents to decide the representation of the applicant dated 30.09.2012 (Annexure A/12) as per rules within a reasonable time.
6. With these observations, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat